

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO. 646 OF 2025**

**IN THE MATTER OF:**

**RUPESH KUMAR**

**...APPLICANT**

**VERSUS**

**STATE OF UP AND ORS.**

**...RESPONDENTS**

INDEX **N.D.O.H.:** 04.02.2026

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**NEW DELHI**

**DATED: 02.02.2026**



**(PRADEEP MISRA & DALEEP DHYANI)**

Counsel for U.P. Pollution Control Board

138, New Lawyers Chamber,

Supreme Court of India,

New Delhi-110001

(M.) 9810252518

Email: [pradeepmisra@yahoo.com](mailto:pradeepmisra@yahoo.com)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 646 of 2025

IN THE MATTER OF:

RUPESH KUMAR & ORS.

...APPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

RESPONSE ON BEHALF OF UTTAR PRADESH POLLUTION  
CONTROL BOARD

I, Rajendra Prasad, S/o. late Shri Vishnu Ram, aged about 58 years, Regional Officer, Uttar Pradesh Pollution Control Board, Meerut, U.P. do hereby solemnly affirm and declare as under:

1. That I in the abovenoted capacity, am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.
2. That the abovenoted matter came up for hearing on 23.12.2025 when this Hon'ble Tribunal pleased to issue the following directions:

"6. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Principal Secretary, Environment, Forest and Climate Change, Government of U.P. (2) District Magistrate, Meerut (3) State Wetland Authority, (4) District Wetland

*rw*

Committee, (5) Divisional Forest Officer, Meerut (6) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary who are impleaded as respondents No. 1 to 6.”

3. That pursuant to the said directions, present response is being filed on behalf of U.P. Pollution Control Board.
4. That an inspection of the pond in question was carried out by the officers UPPCB, Meerut on 22.01.2026.
5. That during inspection of the pond it was found that the plastic waste were floating therein and at the sides of the pond plastic and garbage were lying on the vacant land.
6. That it was further found that no industrial effluent was being discharged in the said pond. However, domestic effluent is found to be discharged into the pond.



It is submitted that the sample of water from the pond was collected and analysed in the laboratory of U.P. Pollution Control Board, Meerut wherein pH 7.56, BOD-18.0 mg/l, COD-960 mg/l, Suspended Solid-64 mg/l, Dissolve Solid-462 mg/l, Total Solid – 526 mg/l were found. Copy of inspection report is being enclosed herewith and marked as **Annexure-1.**

7. That thereafter the Regional Officer, U.P. Pollution Control Board sent a letter dated 28.01.2026 to the Executive Officer, Nagar Panchayat, Karnawal, Meerut enclosing

*oh*

therewith copy of inspection report dated 22.01.2026 and requested him to take speedy action for protection of the pond. It was further requested to take action as per order dated 06.11.2025 passed by this Hon'ble Tribunal in O.A. No. 929 of 2024; National Green Tribunal Vs. State of U.P. & Ors. Copy of the letter dated 28.01.2026 is being enclosed herewith and marked as Annexure-2.

The above facts are being placed for kind consideration of this Hon'ble Tribunal.



DEPONENT

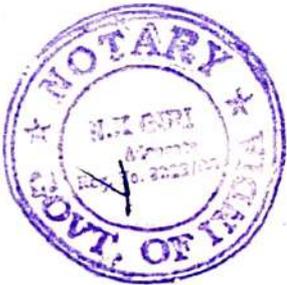
VERIFICATION

I, the abovenamed deponent do hereby verify that the contents of above affidavit are true to my knowledge. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS THE **31<sup>st</sup>** DAY OF JANUARY, 2026 AT MEERUT, U.P.



DEPONENT



ATTESTED NOTARY  
N. K. GIRI  
Advocate Meerut  
Reg. No.-3222/05

Annex-1

मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0- 646/2025, रूपेश कुमार व अन्य बनाम उत्तर प्रदेश सरकार व अन्य में पारित आदेश दिनांक 23.12.2025 के सन्दर्भ में आख्या।

सन्दर्भित वाद में पारित आदेश दिनांक 23.12.2025 के क्रम में दिनांक 22.01.2026 को अधोहस्ताक्षरकर्ताओं द्वारा स्थलीय निरीक्षण किया गया। आख्या निम्नवत् है-

1. संदर्भित तालाब नगर पंचायत- करनावल, तहसील- सरधना, जनपद- मेरठ की सीमा में खसरा संख्या 199 क व अन्य पर (निर्देशांक 29.106670, 77.525377) स्थित है जिसका क्षेत्रफल 5.2607 हेक्टेयर है। पूरे तालाब में पानी में प्लास्टिक वेस्ट बिखरा है। तालाब के किनारे खाली भूमि पर कहीं-कहीं प्लास्टिक, कूड़ा करकट फेंका गया है। फोटोग्राफ संलग्न है।
2. तालाब में वर्षा जल तथा नगर पंचायत करनावल की आबादी का घरेलू उत्प्रवाह निस्तारित होता है।
3. तालाब में किसी भी औद्योगिक/व्यवसायिक प्रतिष्ठान का उत्प्रवाह निस्तारित नहीं होता है।
4. निरीक्षण के समय तालाब से जल का नमूना एकत्र किया गया। विश्लेषण में प्रदूषणकारी प्रचालको के मान निम्नवत् पाए गए हैं-pH- 7.56, BOD- 18.0 mg/l, COD- 96.0 mg/l, Suspended Solid- 64 mg/l, Dissolve Solid- 462 mg/l, Toatal Solid- 526 mg/l (विश्लेषण आख्या संलग्न)
5. उक्त के सम्बन्ध में औद्योगिक प्रदूषण के दृष्टिगत कोई कार्यवाही अपेक्षित नहीं है।
6. मा0 अधिकरण द्वारा पूर्व में ओ0ए0 सं-325/2015, कर्नल सर्व दमन सिंह ओवेराय बनाम भारत सरकार व अन्य पारित पारित आदेश दिनांक 18.11.2020 के अनुपालन में "तालाबों, झीलों एवं आर्द्रभूमियों के पुनर्जीवन कार्य योजना निरूपण हेतु दिग्दर्शिका" उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गई है, जो कि <http://eeupeccp.in.wetlandmgmtplan.aspx> पर उपलब्ध है। तत्कालिक रूप में निम्न कार्य किये जा सकते हैं-

- तालाब क्षेत्र की मार्किंग।
- प्लास्टिक वेस्ट की सफाई।
- तालाब में उगे खर-पतवार की सफाई।
- तालाब में मिलने वाले नाले पर स्क्रीन/जाली की स्थापना।

उक्त के अतिरिक्त तालाब की खुदाई, सफाई व अतिक्रमण की कार्यवाही नियमानुसार कराया जाना उचित होगा।

अग्रेतर मा0 राष्ट्रीय हरित अधिकरण में प्रेषित शिकायती पत्र में तालाब में मलवा व कंक्रीट डालने से रोकने व डाला गया मलवा हटाने हेतु किए गए अनुरोध के संबंध में आवश्यक कार्यवाही हेतु अधिशाषी अधिकारी, नगर पंचायत- करनावल, जनपद- मेरठ को पत्र प्रेषित किया जाना उचित होगा।

आख्या सादर प्रस्तुत है।

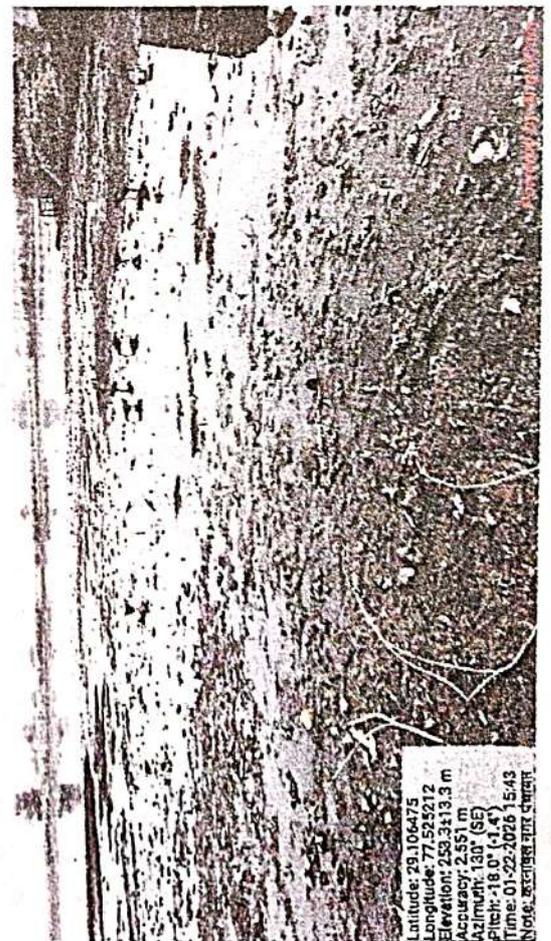
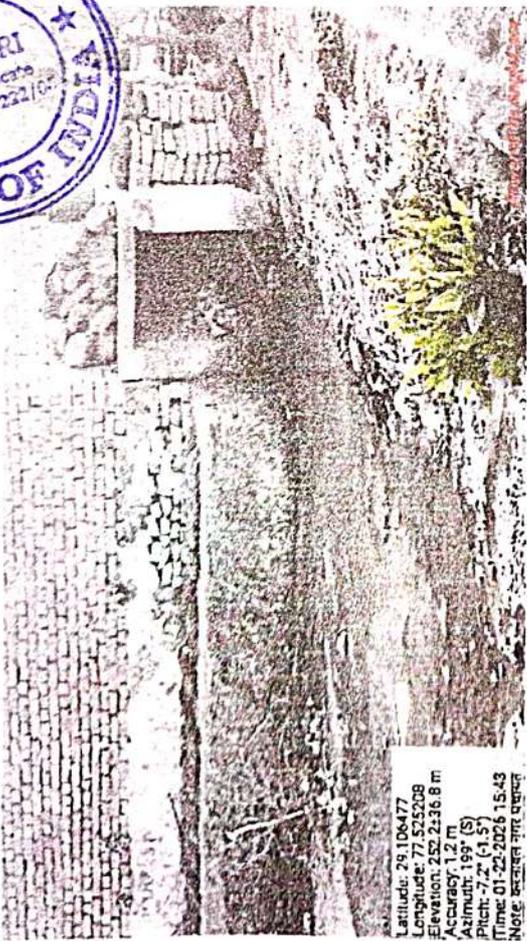
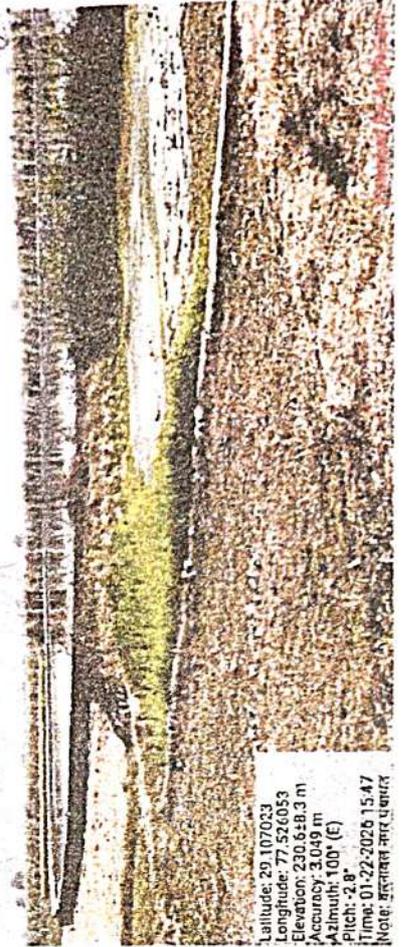
क्षेत्रीय अधिकारी

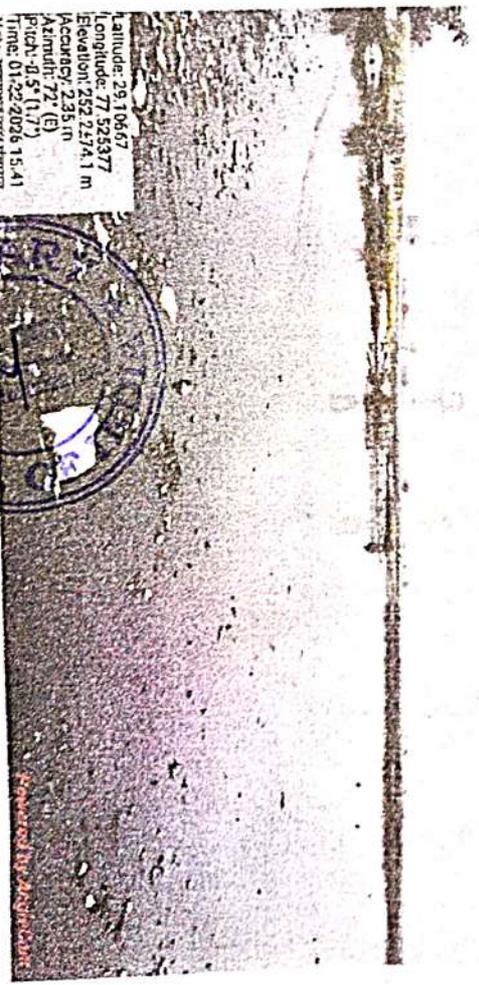
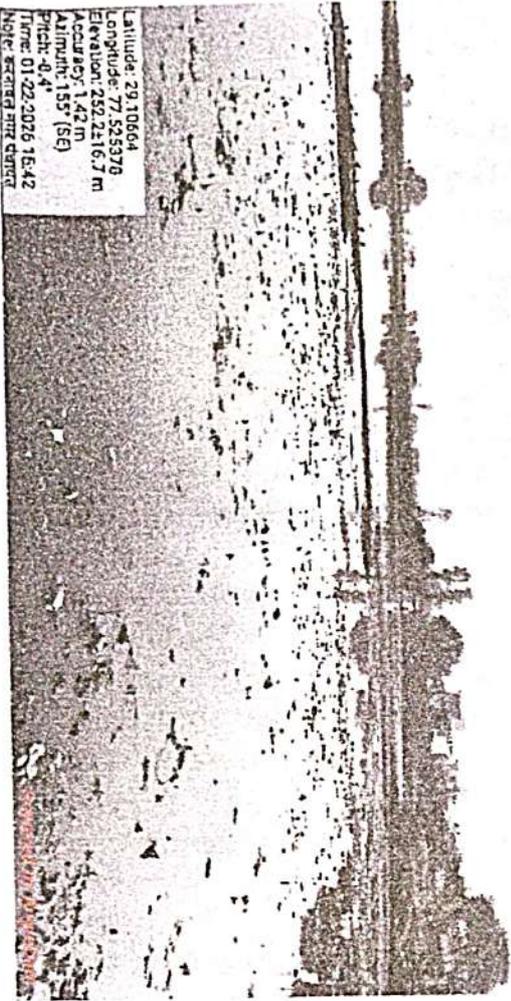
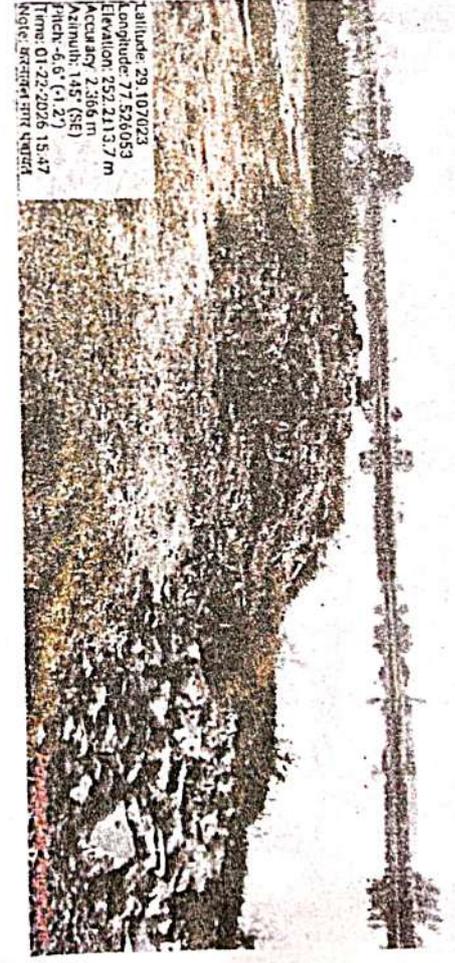
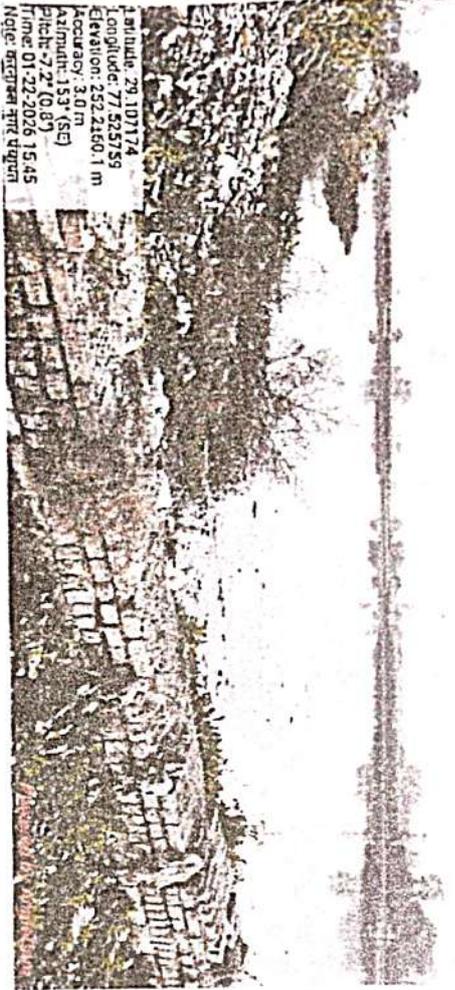
*Amit*  
28/01/2026  
(अंजली गौतम)  
अवर अभियंता

*Yash*  
28/01/26  
(योगेश कुमार मिश्र)  
सहायक पर्यावरण अभियंता

*28/01/26*









**REGIONAL LABORATORY MEERUT**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Pocket-T, C-3/2, Pallav Puram, Phase-II, Modi Puram, Meerut



**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Ref no-35507982/Meerut/2026

Date:28/01/2026

- 1- Sample Location: Pond Karnawal
- 2- District: Meerut
- 3- Address: NP Karnawal
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Anjali Gautam JE & Rohit Yadav JE
- 7- Odour : Other
- 8- Quantity and Packing : 2- L Plastic Jerican
- 9- Date of Sample Collection : 22/01/2026
- 10- Analysis Indented by : RO Meerut
- 11- Date of sample receipt in Lab : 22/01/2026
- 12- Period of Analysis : From : 22/01/2026, To : 28/01/2026
- 13- ULR Number : -
- 14- Sampling Plan/Ref. No. : UPPCB/RL/MRT/PR/7.4.3
- 15- Sampling Method Ref. : APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples.

S.N.	Parameter	Unit	Results	Detection Range
1	pH, at 25 °C APHA24th Ed.4500-B: 2023	-	7.56	02-12
2	Turbidity, APHA24th Ed 2130B	N.T.U	24.8	1-500NTU
	Colour, APHA 24th Ed. 2120B: 2023	Hazen	20	5-10000 Hazen
4	Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	860	0.1-10000 µS/cm
	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	64	5.0 -10000 mg/l
6	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	462	5.0 -10000 mg/l
7	Total Solids, APHA24th Ed2540B: 2023	mg/l	526	5.0 -15000 mg/l
8	Hardness, APHA 24th Ed. 2340 C EDTA Titrimetric Method 2023	mg/l	360	10.0 -5000 mg/l
9	Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	250	10.0 -1000 mg/l
10	Magnesium, APHA 24th Ed 3500Mg B: 2023	mg/l	110	10-1000 mg/l
11	BOD, 3 days at 27 °C IS 3025 (Part 44): 1993	mg/l	18	1.0 -1000 mg/l
12	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	96	4.0 -1000 mg/l

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

UPPCB/RL/7.8.2	Issue No.: 01	Issue Date:22.04.2023	Page No.:Page 1 of 4
Amendment No.:01	Amendment Date.:16.12.2024	Approved by: TM	Issued by: QM

Analysed by  
[Akhilesh Kumar Gautam(JRF)]

Authorized by

Rajendra Prasad (RO)

RAJENDR Digitally signed by  
A PRASAD RAJENDRA PRASAD  
Date: 2026.01.28  
18:30:04 +05'30'  
Regional Officer



UPPCB/RL/7.8.2	Issue No.: 01	Issue Date:22.04.2023	Page No.:Page 2 of 4
Amendment No.:01	Amendment Date.:16.12.2024	Approved by: TM	Issued by: QM



**REGIONAL LABORATORY MEERUT**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Pocket-T, C-3/2, Pallav Puram, Phase-II, Modi Puram, Meerut

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- 11- Date of sample receipt in Lab : 22/01/2026
- 12- Period of Analysis : From : 22/01/2026, To : 28/01/2026
- 13- ULR Number : -
- 14- Sampling Plan/Ref. No. : UPPCB/RL/MRT/PR/7.4.3
- 15- Sampling Method Ref. : APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples.

S.N.	Parameter	Unit	Results	Detection Range
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\* Non-NABL Parameters.

Note : 1. The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remarks: NA

Analysed by  
[Akhilesh Kumar Gautam(JRF)]

Authorized by

Rajendra Prasad (RO)

RAJENDR  
A PRASAD  
Regional Officer

Digitally signed by  
RAJENDRA PRASAD  
Date: 2026.01.28  
18:31:04 +05'30'

### Water Quality Criteria

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 °C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25 °C micro mhos/cm Max. 2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l

Source: <http://www.cpcb.nic.in/wqstandards/>





क्षेत्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,  
पाकेट -टी.सी-3/2, पल्लवपुरम फेस-2,  
मोदीपुरम, मेरठ-250110 (उ०प्र०)

Phone:- 0121-2577676  
Email id :- [romecrut@uppcb.in](mailto:romecrut@uppcb.in)

संदर्भ सं०: 1753/6/0.A-646/2025/MRT/2026

दिनांक: 28-01-26

सेवा में,

अधिकासी अधिकारी,  
नगर पंचायत- करनावल,  
मेरठ।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित O.A. No. 646/2025 Rupesh Kumar and Ors. V/s State of Uttar Pradesh and Ors. में पारित आदेश दिनांक- 23.12.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित O.A. No. 646/2025 Rupesh Kumar and Ors. V/s State of Uttar Pradesh and Ors. में पारित आदेश दिनांक- 23.12.2025 (छायाप्रति संलग्न) के अंश निम्नवत् हैं-

- “....4. Prima facie the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.
5. It may be observed here that in O.A. No. 929/2024 titled as National Green Tribunal Vs. State of U.P and others this Tribunal has, vide order dated 06.11.2025, already issued directions regarding removal of encroachments from ponds reported to be partially or completely encroached upon and restoration/rejuvenation of all the ponds in District Meerut.
6. In view of the averments in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Principal Secretary, Environment, Forest and Climate Change, Government of U.P. (2) District Magistrate, Meerut (3) State Wetland Authority, (4) District Wetland Committee, (5) Divisional Forest Officer, Meerut (6) Uttar Pradesh Pollution Control Board (UPPCB) through Member Secretary who are impleaded as respondents No. 1 to 6.
7. The Registry is directed to prepare and attach memo of parties to the application.
8. Mr. Bhanwar Pal Singh Jadon, Advocate has appeared and accepted notices on behalf of respondents no. 1 to 5.
9. The Registry is directed to issue notice to respondent no. 6 along with copy of the original application and documents attached with the same.
10. Responses by the respondents no. 1 to 6 may be filed within four weeks giving details of action taken with respect to the pond situated within the area of Nagar Panchayat, Karnawal, District Meerut, which is subject matter of the present application, in compliance of order dated 06.11.2025 passed by this Tribunal in O.A. No. 929/2024 titled as National Green Tribunal Vs. State of U.P and others.
11. List on 04.02.2026 for further consideration....”

उपरोक्त के क्रम में नगर पंचायत- करनावल, जनपद- मेरठ में स्थित तालाब का निरीक्षण इस कार्यालय स्तर से दिनांक- 22.01.2026 को किया गया। निरीक्षण आख्या एवं तालाब के जल की विश्लेषण आख्या की प्रति संलग्न है। निरीक्षण आख्या में तत्कालिक रूप से कराये जाने हेतु सुझाव उल्लिखित है। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए०- 929/2024 में पारित निर्णय दिनांक- 06.11.2025 (छायाप्रति संलग्न) में जनपद- मेरठ के तालाबों के सम्बन्ध में दिये गये निर्देश के अनुरूप कार्यवाही हेतु आदेशित किया गया है।

कृ०प०उ०

बोर्ड मुख्यालय :- टी.सी.-12,वी. विभूति खण्ड, गोगती नगर, लखनऊ-226010 उ०प्र०)

-2-

अतएवं मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0- 646/2025 में उल्लेखित नगर पंचायत- करनावल, जनपद- मेरठ में स्थित तालाब के संरक्षण हेतु त्वरित आवश्यक कार्यवाही एवं मा0 अधिकरण के निर्णयानुसार आवश्यक कार्यवाही हेतु कार्ययोजना तैयार कर जिलाधिकारी महोदय, मेरठ एवं इस कार्यालय को उपलब्ध कराने का कष्ट करें।

संलग्नक- उपरोक्तानुसार।

भवदीय



(राजेन्द्र प्रसाद)  
क्षेत्रीय अधिकारी

प्रतिलिपि:-

1. जिलाधिकारी महोदय, मेरठ को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित उक्त आदेश दिनांक- 23.12.2025 एवं 06.12.2025 के आदेश की छायाप्रति संलग्न कर उपरोक्त के सम्बन्ध में आवश्यक कार्यवाही किये जाने एवं सम्बन्धित को निर्देशित किये जाने के अनुरोध सहित प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-3), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।




क्षेत्रीय अधिकारी

etc

ATTESTED NOTARY  
Advocate, Meerut  
Reg. No.-3222/05